

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
FINANCE CENTRE, KOLKATA, WEST BENGAL

IA **87**/2024/EZ

In

Appeal No. 12/2024/EZ

M/s Shivam Coke Pvt. Ltd;
...Applicant

-Versus-

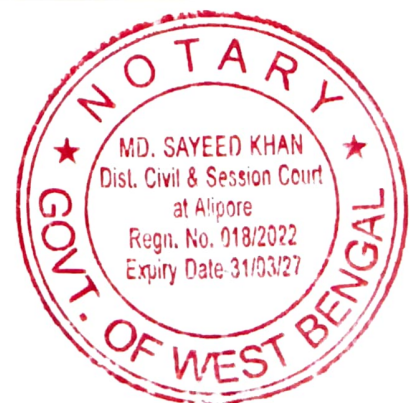
The Assistant Director (Mines and
Geology), District Mining Office,
Rohtas (Sasaram) and others
...Respondents

Index

SL. No	Particulars	Annexure ^e	Page No.
1.	Interlocutory Application		
2.	Verification		
3.	Affidavit		
4.	The photocopy of the Order dated September 30, 2024 passed by the Hon'ble NGT, EZB in Appeal no.12/2024/EZ		
5.	The photocopy of the letter bearing No. 1739/M dated October 18, 2024 issued by the District Mining Office, Rohtas (Sasaram)	B	
6.	Proof of service		21

Arpita Chowdhury
Ms. Arpita Chowdhury
Advocate

NPS Chambers (Ground Floor)
7A, Kiran Shankar Roy Road
Kolkata - 700001
Contact No. 9830600093
E-mail: crc.arpita@gmail.com



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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
FINANCE CENTRE, KOLKATA, WEST BENGAL

IA /2024/EZ

In

Appeal No. 12/2024/EZ

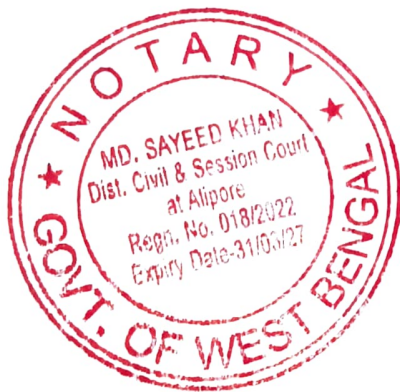
In the matter of:

An application for addition of the Assistant Director (Mines and Geology), District Mining Office, Rohtas (Sasaram) in the array of respondents in Appeal No. 12/2024/EZ;

And

In the matter of:

1. "SEVASETU" a Non-governmental Organization, registered under the Societies Registration Act, 1860, having its office at Arpana Bank Colony, Phase - 2, New Bailey Road, Ram Jaipal



×

Nagar, Danapur, Patna - 801503,
represented by it's Chairman viz.
Nishant Kumar Ojha Son of Nirmal
Kumar Ojha, "SEVASETU" a Non-
governmental Organization,
registered under the Societies
Registration Act, 1860, of Seva Setu,
Ram Jaipal Road, Near Sakhi,
Arpana Bank Colony, Phase - 2,
Dinapur -Cum- Khagual, Patna,
Bihar - 801503;

E-mail: nishant@sevasetu.org



2. Nishant Kumar Ojha, Son of
Nirmal Kumar Ojha, Chairman,
"SEVASETU" a Non-governmental
Organization, registered under the
Societies Registration Act, 1860, of
Seva Setu, Ram Jaipal Road, Near
Sakhi, Arpana Bank Colony, Phase -
2, Dinapur -Cum- Khagual, Patna,
Bihar - 801503;

E-mail: nishant@sevasetu.org

...Appellants

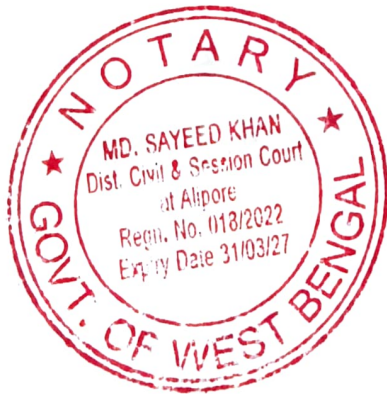
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-Versus-

1. The State Environment Impact Assessment Authority (SEIAA), Bihar Service through it's Member Secretary, having it's office at BELTRON Bhawan, 2nd Floor, Shastri Nagar, Bailey Road, Patna - 800023;
E-mail:- seiaabihar@gmail.com

2. M/s Shivam Coke Pvt. Ltd., A company incorporated under the Companies Act, having it's registered office at 6/19 A, Poddar Nagar, 1st Floor, Post Office - Jodhpur Park, Police Station - Jadavpur, Kolkata, West Bengal, Pin Code - 700068;
E-mail:

shivamcokejamui13@gmail.com



3. The Bihar State Pollution Control Board, represented by it's Member Secretary, BELTRON Bhawan, Shastri Nagar, Jawahar Lal Nehru Marg, Patna - 800023;

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E-mail: msbspcb-bihar@gov.in

...Respondents

And

In the matter of:

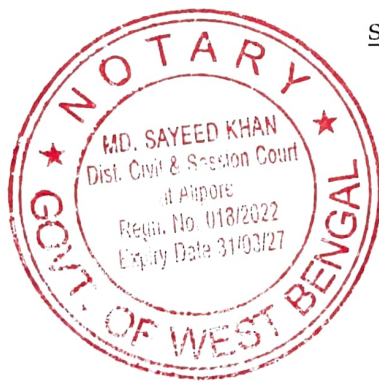
M/s Shivam Coke Pvt. Ltd., A company incorporated under the Companies Act, having it's registered office at 6/19 A, Poddar Nagar, 1st Floor, Post Office - Jodhpur Park, Police Station - Jadavpur, Kolkata, West Bengal, Pin Code - 700068;

E-mail:

shivamcokejamui13@gmail.com

...Respondent no. 2 /
Applicant

-Versus-



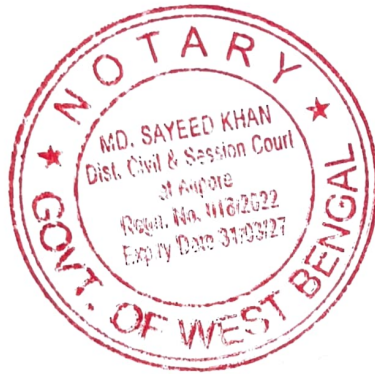
1. The Assistant Director (Mines and Geology), District Mining Office, Rohtas (Sasaram), Mohaddiganj, Sasaram, Bihar - 821115;

E-mail: miningrohtas@gmail.com

X

...Proposed Added
Respondents

2. "SEVASETU" a Non-governmental Organization, registered under the Societies Registration Act, 1860, having it's office at Arpana Bank Colony, Phase - 2, New Bailey Road, Ram Jaipal Nagar, Danapur, Patna - 801503, represented by it's Chairman viz. Nishant Kumar Ojha Son of Nirmal Kumar Ojha, "SEVASETU" a Non-governmental Organization, registered under the Societies Registration Act, 1860, of Seva Setu, Ram Jaipal Road, Near Sakhi, Arpana Bank Colony, Phase - 2, Dinapur -Cum- Khagual, Patna, Bihar - 801503;



E-mail: nishant@sevasetu.org

3. Nishant Kumar Ojha, Son of Nirmal Kumar Ojha, Chairman, "SEVASETU" a Non-governmental

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Organization, registered under the Societies Registration Act, 1860, of Seva Setu, Ram Jaipal Road, Near Sakhi, Arpana Bank Colony, Phase - 2, Dinapur -Cum- Khagual, Patna, Bihar - 801503;

E-mail: nishant@sevasetu.org

...Appellants / Respondents

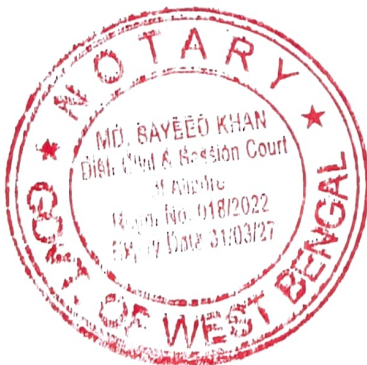
4. The State Environment Impact Assessment Authority (SEIAA), Bihar Service through it's Member Secretary, having it's office at BELTRON Bhawan, 2nd Floor, Shastri Nagar, Bailey Road, Patna - 800023;

E-mail:- seiaabihar@gmail.com

5. The Bihar State Pollution Control Board, represented by it's Member Secretary, BELTRON Bhawan, Shastri Nagar, Jawahar Lal Nehru Marg, Patna - 800023;

E-mail: msbspcb-bihar@gov.in

...Respondents / Respondents



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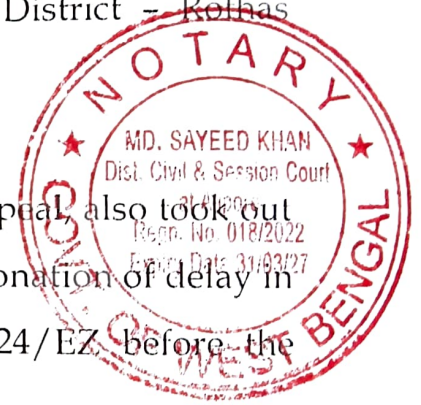
The humble petition of the respondent
no. 2 / applicant above-named;

Most Respectfully Sheweth:-

1. The applicant states that the appellants above-named preferred the instant appeal under Section 16 (h) of the National Green Tribunal Act, 2010 before the Hon'ble National Green Tribunal, Eastern Zone Bench ("NGT, EZB", in short) being Appeal No. 12/2024/EZ, impugning inter alia the Environmental Clearance granted by the State Environmental Impact Assessment Authority on August 10, 2024 in favor of the applicant herein, in respect of proposed river bed sand mining project covering the area of 96.50 Ha at the Rothas Sand Ghat 08, on Sone River at District - Rothas (hereinafter referred to as the "said mining plot").

2. The appellants above - named, in the said appeal, also took out an application being I.A. No. 81/2024/EZ for condonation of delay in preferring the said appeal i.e. Appeal no.12/2024/EZ before the Hon'ble NGT, Eastern Zone Bench, Kolkata.

3. That the said appeal i.e. Appeal no.12/2024/EZ came up for hearing before the Hon'ble NGT, EZB, Kolkata on September 30, 2024 along with the said application i.e. IA 81/2024/EZ, when the Hon'ble NGT, EZB, Kolkata upon hearing the learned counsels appeared for the respective parties was pleased to condone the delay in preferring the said appeal and also pleased to pass a further order, inter alia,



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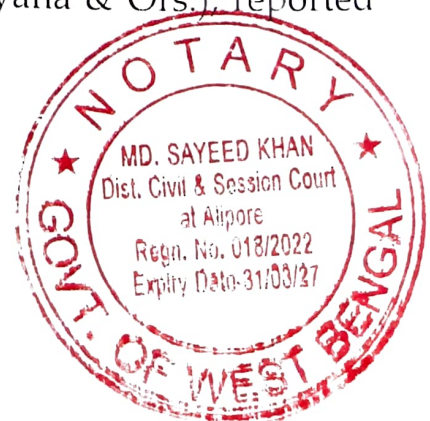
directing that the impugned EC dated August 10, 2024 shall remain in abeyance till the next date of listing i.e. on 12.11.2024

The photocopy of the Order dated September 30, 2024 passed by the Hon'ble NGT, EZB in Appeal no.12/2024/EZ is annexed, marked as "Annexure - A".

4. That the applicant herein, thereafter, received a letter bearing No. 1739/M dated October 18, 2024 issued by the Assistant Director, Mines & Geology, District Mining Office, (i.e. the proposed added respondent), whereby the applicant herein was directed to comply the directions given in the said letter dated October 18, 2024 (including the deposit of lease rental and other taxes, in advance) within a period of seven days for registration of the agreement / lease qua the said mining plot in favor of the applicant herein for five years.

The photocopy of the letter bearing No. 1739/M dated October 18, 2024 issued by the District Mining Office, Rothas (Sasaram) is annexed and marked as "Annexure - B".

5. The applicant states and submits that the prior Environmental Clearance is sine qua non for execution of the mining lease in view of the Judgment of the Hon'ble Supreme Court passed on 27-02-2022, in case of (Deepak Kumar etc. -Vs.- State of Haryana & Ors.), reported in (2012) 4 SCC 629.



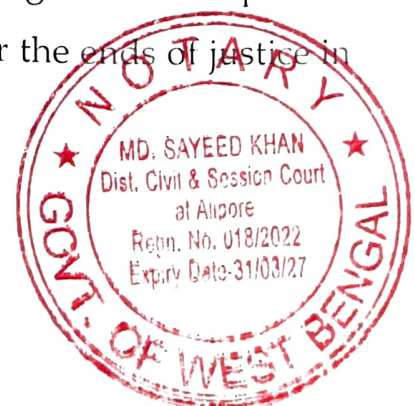
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6. Your applicant states that according to Section 28 (1) of the Bihar Minerals (Concession, Prevention of illegal Mining, Transportation & Storage) Rules, 2019 “no lease shall be executed unless the person to whom such lease has been granted submits the mining plan and environment clearance as required under this rules.”

7. Your applicant states that the Environmental Clearance which has been granted in favor of the applicant by the SEIAA, in respect of the said mining plot has been kept in abeyance by the Hon’ble NGT, EZB, Kolkata vide Order dated September 30, 2024, passed in Appeal No. 12/2024/EZ.

8. Your applicant states that the applicant being a law abiding citizen cannot enter into the agreement for lease in respect of the said mining plot in view of the Order of the Hon’ble NGT, EZB passed on September 30, 2024, in Appeal No. 12/2024/EZ.

9. Therefore, all the effects and / or further effects and / or the operation of the directions issued to the applicant herein by the Assistant Director (Mines and Geology), District Mining Office, Rohtas (Sasaram) vide letter bearing No. 1739/M dated October 18, 2024 for the purpose of execution of the mining lease in respect of the said mining plot is required to be stayed for the ends of justice in



X

view of the Order of the Hon'ble NGT, EZB passed on September 30, 2024, in Appeal No. 12/2024/EZ.

10. Your applicant submits that unless the direction issued by the Assistant Director (Mines and Geology), District Mining Office, Rohtas (Sasaram) against the applicant for execution of the mining lease in respect of the said mining plot is stayed, the applicant herein shall have to suffer coercive actions prescribed under the Bihar Minerals (Concession, Prevention of illegal Mining, Transportation & Storage) Rules, 2019, for which the applicant herein is no way responsible.

11. The applicant states that the Assistant Director (Mines and Geology), District Mining Office, Rohtas (Sasaram) being the necessary and proper party is therefore required to be impleaded in the array of respondent in the instant application.

12. The applicant states that the complete and effective adjudication of the dispute involved in this appeal is not possible without impleading the Assistant Director (Mines and Geology), District Mining Office, Rohtas (Sasaram) in the array of respondents.

13. In that backdrop unless the prayer made herein below is granted, the applicant will suffer irreparable loss and injury.



X

14. That the application is made bonafide and for ends of justice.

In the premises as aforesaid, Your applicant most humbly prays that Your Lordships may be graciously pleased allow this application and implead the Assistant Director (Mines and Geology), District Mining Office, Rohtas (Sasaram), Mohaddiganj, Sasaram, Bihar - 821115 in the array of respondents of Appeal No. 12/2024/EZ and / or pass such other order or orders as Your Lordship may deem fit and proper.

And for this act of kindness your applicant as in duty bound shall aver pray

For Shivam Coke (P) Ltd

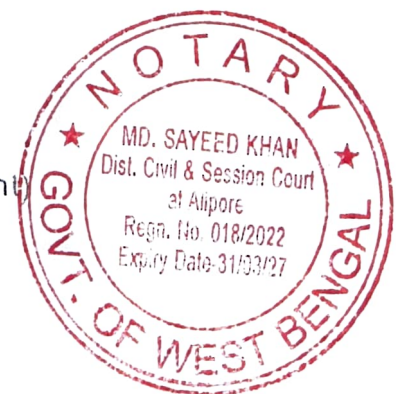
Amr 029

Director

Signature of the applicant

Arpita Chowdhury

(Signature of the Advocate on Record of the applicant)



X

BEFORE THE NATIONAL GREEN TRIBUNAL.
EASTERN ZONE BENCH, KOLKATA
FINANCE CENTRE, KOLKATA, WEST BENGAL.

IA /2024/EZ
In
Appeal No. 12/2024/EZ

M/s Shivam Coke Pvt. Ltd;
...Applicant

-Versus-

The Assistant Director (Mines and
Geology), District Mining Office, Rohtas
(Sasaram) and others
...Respondents

VERIFICATION

I, Amar Oza Son of Baleswar Oza, aged about 47 years, by faith Hindu, by Occupation - Business, (working for gain as the director of M/s Shivam Coke Private Limited) of Semariya, Semariya Palti Ojha, Bhojpur, Bihar - 802165 do hereby verify that the statements made in paragraph nos. 5, 6, 7, 8 and 10 are true to knowledge of the applicant and the statements made paragraphs Nos. 1 to 4 are true to the information as derived from the records of the case and the contents of the paragraph Nos. 9, 11, 12, 13 and 14 are the respectful submission of the applicant before this Hon'ble Tribunal.

I sign this verification at Calcutta on this the day of October, 2024.

For Shivam Coke (P) Ltd

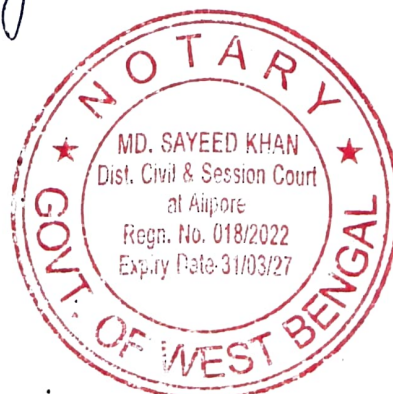
Amar Oza

(Signature of the verifier) Director

Prepared in my office

Anpita Chowdhury
Advocate

28 OCT 2024



SI. NO. of 28 OCT 2024
.....DL.....

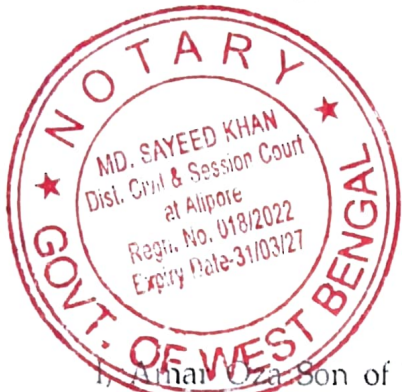
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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
FINANCE CENTRE, KOLKATA, WEST BENGAL

IA /2024/EZ

In

Appeal No. 12/2024/EZ



M/s Shivam Coke Pvt. Ltd;
...Applicant

-Versus-

The Assistant Director (Mines and
Geology), District Mining Office, Rohtas
(Sasaram) and others
...Respondents

AFFIDAVIT

I, Anwar Oza Son of Baleswar Oza, aged about 47 years, by faith Hindu, by Occupation - Business, (working for gain as the director of M/s Shivam Coke Private Limited) of Semariya, Semariya Palti Ojha, Bhojpur, Bihar - 802165, do hereby solemnly declare and affirm as follows:-

1. That I am the director of the respondent no. 2 of the appeal the applicant of the instant application and have already entered appearance in the appeal by signing and filing Vakaltuama on behalf of the respondent no. 2 and am well conversant with the facts and circumstances of this case and as such am competent to swear this affidavit.

2. That the statements made in paragraph nos. 5, 6, 7, 8 and 10 are true to knowledge of the applicant and the statements made paragraphs Nos. 1 to 4 are true to the information as derived from the records of the case and the contents of the paragraph Nos. 9, 11, 12, 13 and 14 are the respectful submission of the appellant before this Hon'ble Tribunal.

Prepared in my office

Anpita Chowdhury
Advocate
W3/649/2002

For Shivam Coke (P) Ltd

Anwar Oza
Deponent is known to me,
Director

Identified by me,
Anpita Chowdhury,
Advocate

SOLEMNLY AFFIRMED AND DECLARED
BEFORE ME U/S 139CPC (C) CRPC

MD. SAYEED KHAN
NOTARY
GOVT. OF WEST BENGAL
REGD. NO.-018/2022
4, K. S. ROY ROAD, KOL-1
G-2B, BATTIKAL 2ND LANE, KOL-24

28 OCT 2024

- 15 - ANNEXURE - A

Item No.02

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Appeal No.12/2024/EZ
(I.A. No.81/2024/EZ)

Sevasetu & Another

Appellant(s)

Versus

The State Environment Impact
Assessment Authority (SEIAA),
Bihar and Ors.

Respondent(s)

Date of hearing: 30.09.2024

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

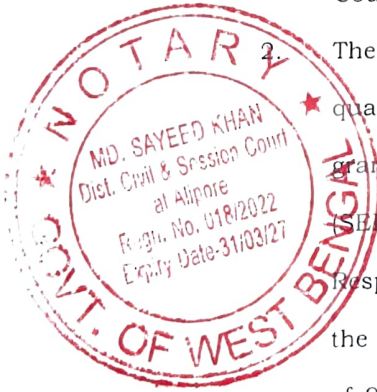
For Appellant(s) : Mr. Probal Kr. Mukherjee, Sr. Adv. (in Virtual Mode) a/w
Ms. Paushali Banerjee, Adv.

ORDER

1. Heard Mr. Probal Kr. Mukherjee, learned Senior Counsel appearing (in Virtual Mode) assisted by Ms. Paushali Banerjee, learned Counsel who is present in Court on behalf of the Appellants.

The present Appeal No.12/2024/EZ has been filed seeking quashing of the Environmental Clearance dated 10.08.2024 granted by the State Environment Impact Assessment Authority (SEIAA), Bihar in respect of the proposed mining activity of the Respondent No.2, M/s Shivam Coke Pvt. Ltd., project proponent of the mining project in the Rohtas Sand Ghat No.08 covering an area of 96.50 Ha., comprising within Khata No.783, 109, Khesra No. 3659 (P), Mouza – Darihat, Block – Dehri, District – Rohtas on Sone River.

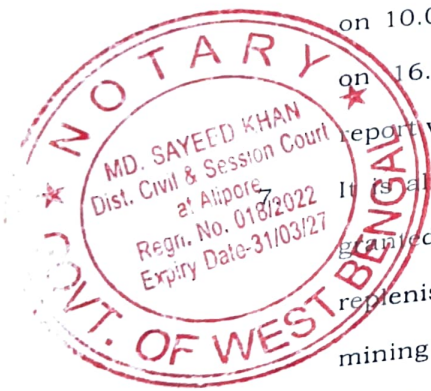
3. The allegation in the Appeal is that the Respondent No.2, has been granted Environmental Clearance on 10.08.2024 in respect of



- ~~No~~ -

proposed river bed sand mining project covering an area of 96.50 Ha. at Rohtas Sand Ghat No.08 on Sone River, District - Rohtas, State of Bihar.

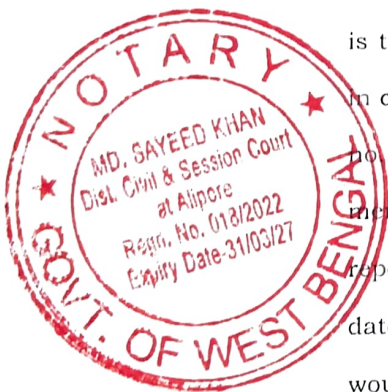
4. It is stated that the mining plan of the Respondent No.2 was prepared on 19.05.2023 by "United Exploration India Private Limited", an accredited agency by the Department of Mines and Geology, Government of Patna.
5. An application for Environmental Clearance was submitted by the Respondent No.2 before SEIAA after one year of approval of the mining plan, i.e., between 28.05.2024 and 29.05.2024.
6. The application/proposal was considered by State Environmental Appraisal Committee (SEAC) between 10.07.2024 and 23.07.2024 and referred to SEIAA, Bihar on 23.07.2024 and SEIAA granted EC on 10.08.2024. It is submitted that Public Hearing was conducted on 16.03.2024 and the Environment Impact Assessment (EIA) report was submitted by the Respondent No.2 on 15.06.2024. It is alleged that the Environmental Compensation (EC) has been granted on the basis of the District Survey Report (DSR) but no replenishment study has been carried out in respect of the sand mining plot in question so far.
8. It is further alleged that as per the report published in Hindustan Times on 02.09.2024, there has been a continuous decline in ground water level as well as the reservoirs which has led to a drinking water crisis in many areas of South Bihar, especially in Kaimur Plateau areas of Aurangabad, Rohtas and Kaimur District.
9. It is alleged that the summary of the report of the Central Ground Water Board dated May 2022 has reported that the sand mining activity in District - Rohtas is having an adverse impact on the





ground water level; the allegation is that the report of the Central Ground Water Board with regard to District – Rohtas has not been taken into consideration during preparation of the District Survey Report (DSR) and therefore, the Environmental Clearance which is based on such a DSR is therefore liable to be set aside; it is also alleged that no Environment Impact Assessment report or Environment Management Plan has been framed by the Respondent No.2, to meet the problem of alarming decrease of Ground Water Level in District – Rohtas due to the proposed sand mining activity qua the said mining plot being illegally operated by the Respondent No.2.

10. It is submitted, inter alia, that no Public Hearing was held which would be clear from the documents filed as Annexures-G and H.
11. Mr. Probal Kumar Mukherjee, learned Senior Counsel assisted by Ms. Paushali Banerjee, learned Counsel submits that Annexure-H is the application filed by the project proponent for the sand mine in question and the application was submitted on 28.05.2024 (page no.101 of the paperbook) whereas in Annexure-G at page no.98, it mentions that the date for Public Hearing was 15.03.2024. The report Annexure-G is dated 21.03.2024 and mentions that on that date officers were present but the public were not present which would prima facie establish that no public hearing was conducted or held prior to issue of the Environmental Clearance (EC).



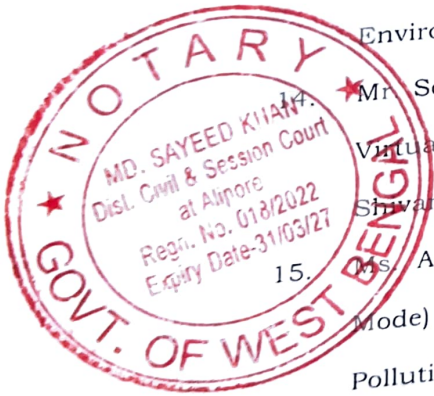
I.A. No.81/2024/EZ

12. Along with this memo of Appeal, an interlocutory application no.81/2024/EZ has been filed seeking delay of 8 days in the filing of the Appeal. Reasons have been explained in the Delay Condonation Application itself and it is stated that under bonafide

- 18 -

mistake, the Appeal was e-filed in the e-filing portal but on 11.09.2024 it was reported that the Appeal should have been filed under the head 'Appeal' instead of 'Original Application'. The Appeal was thereafter filed stating that all formalities for filing of the Appeal were completed on 12.09.2024 but it is stated that because there was no option on the portal of the e-filing of the National Green Tribunal to e-file the Appeal, and further that on 14th and 15th of September, the Office of the Tribunal was closed being Second Saturday of the month and Sunday, thereafter, the Appellant sought assistance of the Registry of the Tribunal on 16.09.2024 and the Appeal was filed on 17.09.2024. The facts have been confirmed by the Office of the Tribunal and supported by Annexure-A which is the e-filing receipt dated 17.09.2024.

13. Ms. Anamika Pandey, learned Counsel who is present (in Virtual Mode) accepts notice on behalf of the Respondent No.1, State Environment Impact Assessment Authority (SEIAA), Bihar.
14. Mr. Somnath Roy Chowdhury, learned Counsel who is present (in Virtual Mode) accepts notice on behalf of the Respondent No.2, M/s Shivam Coke Pvt. Ltd.
15. Ms. Amrita Pandey, learned Counsel who is present (in Virtual Mode) accepts notice on behalf of the Respondent No.3, Bihar State Pollution Control Board.
16. Learned Counsel have no objection if the delay of eight days in filing the Appeal is condoned. We are also satisfied that the case for condonation of delay has been made out.
17. Matter requires consideration.
18. Issue notice to the Respondents, returnable within four weeks.



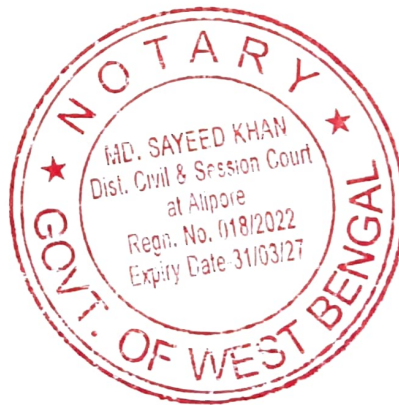
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19. All the Respondents shall file their counter-affidavits within four weeks.
20. Till the next date of listing, the impugned Environmental Compensation (EC) dated 10.08.204 shall remain in abeyance.
21. The Appellant shall provide copy of the Appeal along with its Annexures to Mr. Somnath Roy Chowdhury, Ms. Amrita Pandey and Ms. Anamika Pandey, learned Counsel for the Respondents within 24 hours.
22. **List on 12.11.2024.**

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

September 30, 2024,
Appeal No.12/2024/EZ
(I.A. No.81/2024/EZ)
OM



- 80 - ANNEXURE - 'B'

जिला खनन कार्यालय, रोहतास (सासाराम)।

पत्रांक- 1739 / एम०, सासाराम, दिनांक- 18-10-24

श्रमिक।

मेसर्स शिवम कोक प्रा० लि०,
निदेशक-राकेश कुमार,
पिता-लालन जी ओझा,
निवासी-बंगला रा०-6,
चनवनि कॉलोनी, नियर हीरक पॉइंट, नाग
नगर, धैया, धनवाद, झारखण्ड।
पिन कोड 826004
E-mail Id-antimprasad@gmail.com

विषय :-

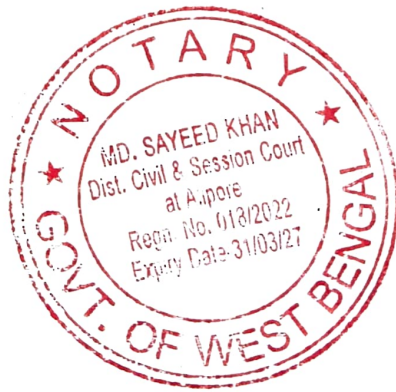
आगामी पाँच वर्षों के लिए ई-नीलामी के माध्यम से आपके पक्ष में बंदोबस्त बालूघाट रोहतास सोन ब्लॉक-08 के बाबत प्रथम वर्ष के बंदोबस्ती राशि के प्रथम किस्त की राशि एवं अन्य देय कर का भुगतान करने के साथ बंदोबस्ती हेतु एकरारनामा/पट्टा विलेख निबंधन के संबंध में।

उपर्युक्त विषयक प्रासंगिक पत्र के संबंध में कहना है कि आपको आवंटित बालूघाट संख्या रोहतास सोन ब्लॉक-08 के लिए आपके द्वारा सभी वैधानिक अनापत्तियाँ यथा पर्यावरणीय स्वीकृति, CTE/CTO प्राप्त की जा चुकी हैं। बालूघाट संचालन के पूर्व विहार खनिज (समानुदान, अवैध खनन, परिवहन एवं भण्डारण निवारण) नियमावली, 2019 के नियम-28 के अन्तर्गत सैद्धांतिक स्वीकृति आदेश के 180 दिनों के अन्दर प्रपत्र 'ख' में औपचारिक पट्टा निष्पादन एवं भारतीय निबंधन अधिनियम-1908 की धारा 17 यथा संशोधित अधिसूचना संख्या-292, दिनांक-29.06.2012 द्वारा पट्टा विलेख का निबंधन कराना अनिवार्य है। पट्टा विलेख के निबंधन से पूर्व निम्न औपचारिकताएँ आपके द्वारा पूर्ण किया जाना अपेक्षित है :-

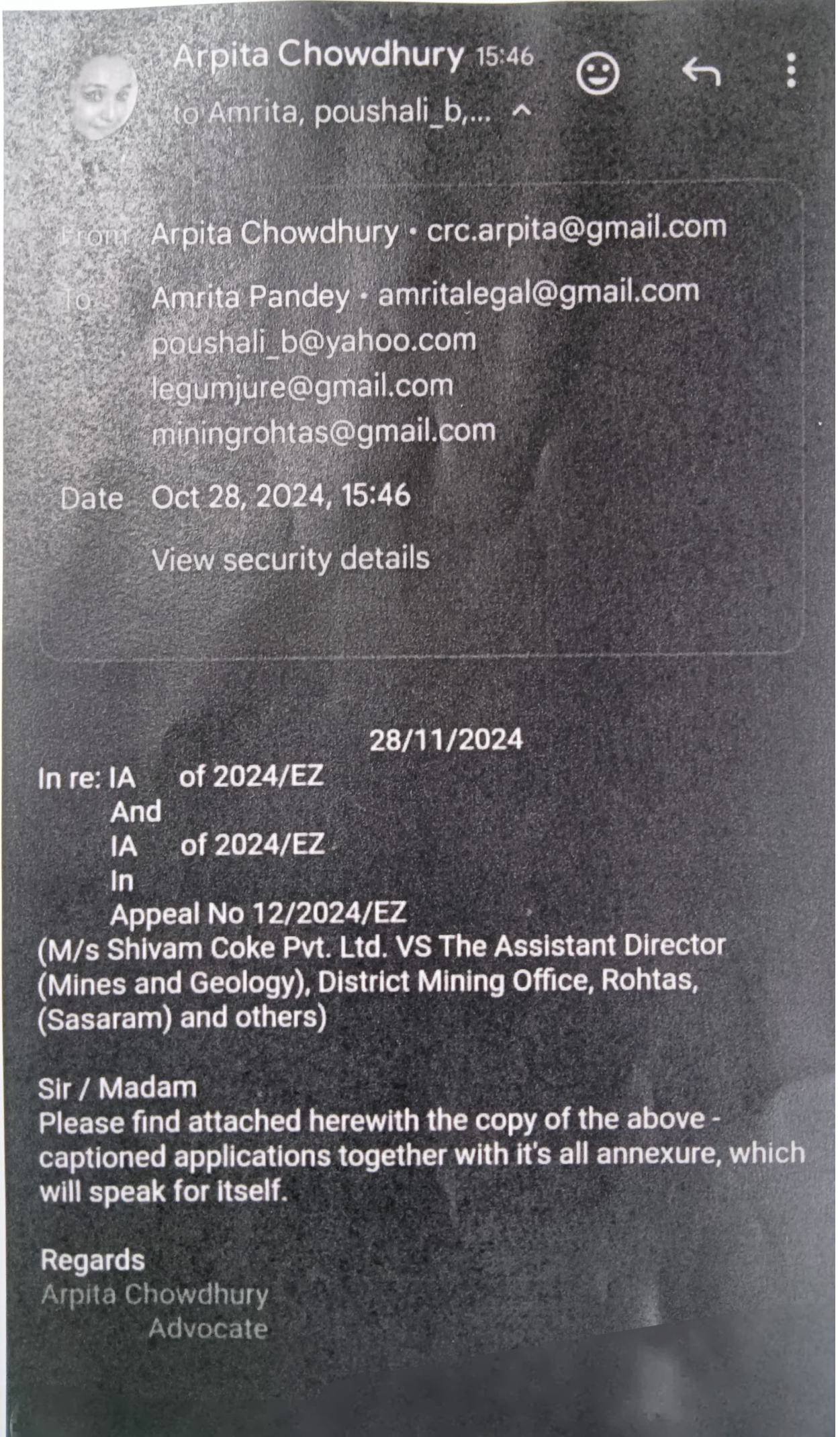
- 1.-विहार बालू खनन नीति 2019 की कंडिका-9(iii) एवं निविदा दस्तावेज की कंडिका-24(ii) के तहत प्रथम किस्त की राशि पट्टा निविदा निष्पादन/कार्यादेश निर्गत होने से पहले प्रथम वर्ष के लिए उच्चतम डाक की राशि रु. 28,66,05,000/- (अट्ठाईस करोड़ छियासठ लाख पाँच हजार रुपये मात्र) का 50 प्रतिशत अर्थात् 14,33,02,500/- (चौदह करोड़ तैतीस लाख दो हजार पाँच सौ रुपये मात्र) रूपया का भुगतान खनन शीर्ष में।
- 2.-दूसरी किस्त (उच्चतम डाक का 25% रु. 7,16,51,250/-) और तीसरी किस्त (उच्चतम डाक का 25% रु. 7,16,51,250/-) की राशि के लिए पोस्टडेटेड चेक जमा।
- 3.-बंदोबस्ती राशि (प्रथम किस्त) की 2% राशि-28,66,050/- का भुगतान जिला खनिज फाउन्डेशन, सासाराम के नाम से भुगतान बैंक ड्राफ्ट।
- 4.-आयकर अधिनियम के तहत आयकर एवं उस पर नियमानुसार देय अधिभार का भुगतान आयकर विभाग के प्रचलित दर के अनुसार एकमुश्त।
- 5.-विहार खनिज (समानुदान, अवैध खनन, परिवहन एवं भण्डारण निवारण) नियमावली, 2019 के नियम-26(1) के अनुसार एकरारनामा विलेख प्रारूप एवं वांछित सभी दस्तावेजों की प्रति तैयार कर जिला खनन कार्यालय, रोहतास, सासाराम को उपलब्ध कराना होगा।
- 6.-नियमानुसार निबंधन/Stamp शुल्क का भुगतान एवं एकरारनामा निष्पादन किये जाने हेतु निबंधन कार्यालय से Appointment प्राप्त कर पट्टा विलेख का निबंधन।

अतः उपरोक्त के आलोक में आपको निदेश दिया जाता है कि पत्र प्राप्ति के सात दिनों के अन्दर सभी वांछित बंदोबस्ती राशि एवं अन्य करों का भुगतान करते हुए पट्टा विलेख निबंधन कराना सुनिश्चित करें अन्यथा की स्थिति में नियमानुसार अग्रेत्तर कार्रवाई प्रारंभ की जायेगी।

18-10-24
सहायक निदेशक,
खान एवं भूतत्व,
रोहतास, सासाराम।
18-10-24



21



Arpita Chowdhury 15:46



to Amrita, poushali_b,...

From: Arpita Chowdhury · crc.arpita@gmail.com

To: Amrita Pandey · amritalegal@gmail.com

poushali_b@yahoo.com

legumjure@gmail.com

miningrohtas@gmail.com

Date: Oct 28, 2024, 15:46

[View security details](#)

28/11/2024

In re: IA of 2024/EZ

And

IA of 2024/EZ

In

Appeal No 12/2024/EZ

(M/s Shivam Coke Pvt. Ltd. VS The Assistant Director
(Mines and Geology), District Mining Office, Rohtas,
(Sasaram) and others)

Sir / Madam

Please find attached herewith the copy of the above -
captioned applications together with it's all annexure, which
will speak for itself.

Regards

Arpita Chowdhury

Advocate